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ITEM NO.57

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8888-8889/2013

(Arising out of impugned final judgment and order dated
12/07/2013 in CC No. 3191/2012 and CC No. 3046/2012 passed by
the High Court Of Judicature At Allahabad)

SAKTU

Petitioner(s)

VERSUS

STATE OF UP & ANR. ETC.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and office report)

Date : 04/08/2014

These petitions were called on for hearing
today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

Mr. Mukesh K. Giri ,Adv.

For Respondent(s)

Mr. D.K. Thakur, Adv.
Mr. Nitin Kumar Thakur, Adv.
Mr. Bhupendra Sharma, Adv.

Mr. P. N. Puri ,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Signature Not Verified

(RAJESH DHAM)

(RENU DIWAN)

COURT MASTER

COURT MASTER

Digitally signed by
Rajesh Dham
Date: 2014.08.06
17:36:03 IST
Reason: